

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:4080  
ANSWERED ON:20.08.2001  
ACCIDENTS IN INDUSTRIAL ESTABLISHMENTS  
ALE NARENDRA

**Will the Minister of LABOUR be pleased to state:**

(a) the number of accidents occurred in industrial establishments in the country particularly in Uttaranchal, Uttar Pradesh and Andhra Pradesh during the last three years as on date, State-wise; and

(b) the guidelines/directives issued to prevent such accidents in future and to provide sufficient safeguards in these industrial establishments?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT ( SHRI MUNI LALL )

(a): The provisions of safety and health to the workers working in the Factories under the Factories Act 1948 are enforced by State Governments/Union Territory Administrations through their factory inspectorates. The State Government also have their own factory rules, as appropriate government for this purpose. The information relating to accidents taking places in industrial establishments are collected and maintained by the State Governments/Union Territory Administrations. However, information available in the Ministry about accidents which occurred in industrial establishments in the country during the last three years particularly in Uttaranchal, Uttar Pradesh and Andhra Pradesh is given in Annexure.

(b): The Safety measures being implemented by State Governments under the Factories Act are as under:

1. Fencing of machinery.
2. Safety in the use of hoists and lifts.
3. Safety in the use of pressure plants.
4. Restriction on carrying weight by persons employed in factories.
5. Protection of eyes from injuries.
6. Precautions against dangerous fumes, gases etc.
7. Protection against explosion of flammable gases, dust etc.
8. Precautions in case of fire.

In addition to above, provisions of safety also exists in Chapter IV-A of the Act relating to hazardous processes.